



2026:AHC:30964

**HIGH COURT OF JUDICATURE AT
ALLAHABAD**

WRIT - C No. - 5458 of 2026

Baijnath

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Utkarsh Singh
Counsel for Respondent(s)	:	Azad Rai, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner and perused the record.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case the respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.

3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2- Additional Commissioner, Prayagraj Division, Prayagraj to decide Revision No.77 of 2024, Computerized Case No.C202402000000077 expeditiously.

4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.

5. In the facts and circumstances of the case, the

present petition is disposed of directing the respondent no.2 to decide the aforesaid revision strictly in accordance with law most expeditiously and preferably within a period of six months but without granting unnecessary adjournment unless there is no legal impediment.

February 11, 2026
Pramod Tripathi

(Prakash Padia,J.)